

CB1 vs Bhosi Singh

17/06/2020

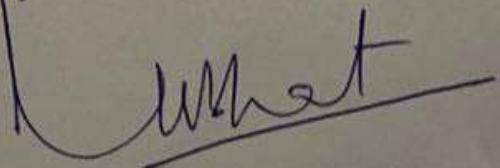
Present:- Ld. PP Sh. Neetu Singh
Accused Bhosi Singh along with his
Counsel Sh. Raj Kamal Arya, Adv.

The hearing of this case was today
conducted through Cisco Webex platform
facilitated by the Ahlmad of the Court.

Vide separate judgement pronounced
through videoconferencing, the accused has
been convicted of the offences under
Sections 7 and 13(1)(d) r/w 13(2) of the
P.C. Act, 1988.

At the request of Ld. counsel for the
convict, adjourned for arguments on the point
of sentence to 23/06/2020.

The Ahlmad is directed to send a copy
of this order to the Computer Branch, RADC, New
Delhi to be uploaded on the official website of
the Delhi District Courts.



Vikendra Bhat
Sp. Judge (P.C. Act), CB1-15,
Rouse Avenue District Courts,
New Delhi.